

ITEM NO.37

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 332/2024

ASHISH REDU & ORS.

Petitioner(s)

VERSUS

GOVERNMENT OF KARNATAKA & ORS.

Respondent(s)

(IA No. 209959/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 07-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Ms. Meenakshi Kalra, AOR
Mr. S N Kalra, Adv.
Ms. Anjali Choudhary, Adv.
Ms. Sakshi Gupta, Adv.
Mr. Kamal, Adv.
Mr. Mayank Dhaniyani, Adv.
Ms. Vridna Taneja, Adv.

For Respondent(s) : Mr. Tushar Mehta, Solicitor General
(Appearance not given on his behalf)

Mr. Rajesh Gulab Inamdar, AOR
Mr. Ritik Grover, Adv.
Mr. Bln Sanjit, Adv.
Ms. Rakshita Singh, Adv.

Mr. Prateek Bhatia , AOR

Mr. Raju Ramachandran, Sr. Adv. (Amicus Curiae)
Ms. Ayushma Awasthi, AOR
Ms. Raji Gururaj, Adv.
Ms. Shruti Narayan, Adv.

Mr. Sarad Kumar Singhania, Adv.
Ms. Rashmi Singhania, AOR
Dr. Reeta Vasishta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned Solicitor General, we adjourn the case to 03.09.2026 to enable him to take instructions about the

need for formulation of Policy.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR